Recommendations Re *the* Central Excise Tariff Structure for Tobacco

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Main Recommendations of the Tobacco Excise Tariff Committee regarding the Central Excise Tariff Structure for Tobacco and its Products other than Ciga-rcites. [Placed in Library. Sec No. LT-9163/75]

Statement Re submission of two more interim reports by the National Commission on Agriculture

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, on behalf of the Minister of State in the Ministry of Agriculture & Irrigation, Shri Annasabeb P. Sbinde, I beg to lay a statement regarding the submission of two more Interim Reports by the National Commission on Agriculture and also to lay on the Table a copy each of the Reports. [Placed in Library. See No. LT-9168/75].

REFERENCE TO SITUATION ARISING OUT OF ALLEGED ESTABLISHMENT OF A PARALLEL GOVERNMENT IN BIHAR

SHRI INDRADEEP SINHA (Bihar): Mr. Deputy Chairman, Sir, with your permission I wish to draw the attention of the House to a very serious situation that is developing in certain parts of Bihar. It is a development which is going to seriously undermine the functioning of parliamentary democracy and our Constitution. It relates to what is known as the establishment of a parallel government in certain parts of Bihar. You know, Sir, that Mr. Jayaprakash Narayan, in pursuit of what he calls a total revolution, which is nothing but a total reaction, in pursuit of that so-called total revolution, has given »

call for the establishment of a parallel government. Now, Sir, I have in my hand some information about the formation and the activities of such a parallel government in the Sultan Ganj Block of Bhagalpur District of Bihar. Now, Sir, some people in

हलकराचक, थाना सुलतानगज,t

he village

One of the members of this parallel government is an accused in a dacoity case.

इन लोगों का मुख्य काम है चुंदा और जुर्माना वसूल करना, चंदे के पैसे को व्यक्तिगत कामों में, ऐश-मौज में खर्च करना, जिसमें सुरा और सुन्दरी भी शामिल है। साधा-रण चंदा के ग्रलावे बिकी के लिये बाजार में जाने वाले श्रनाज पर प्रति मन पच्चीस पैसे के हिसाब से ये 'जनता टैक्स' वसूल करते हैं। ग्रगर कोई चंदा न दे तो थाना से मिल कर उसे डकती या चोरी के झठे मुकदमों में फंसाते हैं। इस मामले में थाना इनकी खुलकर मदद करता है। तारीख 27-1-75 को 10 बजे दिन में उपेन्द्र शास्त्री के दो भाई नरेश मंडल और गणेश मंडल अनाज बेचने के लिये बाजार जा रहे थे। बीच में ही इन को रोक कर चन्दा मांगा गया, यद्यपि इस के पहले यह दोनों कई बार चन्दा दे चुके थे। उस समय इन के पास पैसे नहीं थे। नरेश ने कहा कि अनाज बेच कर चन्दा दे दंगा। इसके बाद गोपाल चन्द्रराय उर्फ राजीव रंजन राय धमकी दे कर घर चला गया और वहां से 6 राउन्ड वाला लाइसेंस्ड रिवाल्वर ले ग्राया जो उस के दादा भतपूर्व विधायक वासुकी राय के नाम से है। बिना हमारी इजाजत के गाड़ी क्यों आगे बढ़ाई कहते हुए लगातार तीन फायर किया जिस की एक गोली नरेश मंडल को सीने में लग गयी और आर पार हो गयी। भागलपुर सदर ग्रस्पताल में उन का इलाज हो रहा है।

Now, Sir, Naresh Mandal happens to be a poor man having a small trade at a village level. One of the brothers of Naresh Mandal, Upendra Shastri, is a student. He was a member of Jayaprakash

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Narayan's Chhatra Sanghursh Samiti. Now, that student has written a letter to Jayaprakash Narayan about this incident as to how the so-called members of his People's Government or Parallel Government have shot at and injured his brother. Shri Jayaprakash Narayan has not cared to reply to that letter. Shri Upendra Shas-tri has issued a public appeal which is also in the form of a letter addressed to Shri Jayaprakash Narayan. With your permission, I want to read it out.

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SHRI S. S. MARISWAMY: How does it relate to it.

MR. DEPUTY CHAIRMAN: He has been permitted to make a special mention.

श्री इन्द्रदीप सिंह : लोक नायक जयप्रकाण जी के नाम खुला पव

माननीय जयप्रकाण बाब्

पिछले दिनों मैंने हलकाराचक हेमरा (मुल्तान गंज) में हमारे भाई के साथ हुई घटना के बारे में 15-2-75 को बड़ी उम्मीद के साथ ग्राप को लिखा था लेकिन आप की धोर से न कोई जवाब ब्राया और न सांत्वना के दो शब्द ही ?

मेरा परिवार एक भूमिहीन गरीब परिवार है। छात होने के नाते मैं संघर्ष समिति का सकिय सदस्य रहा और 4 नवम्बर, को पटना में प्रश्र गैस और नाठी चार्ज का प्रहार झेला हं। 10 दिसम्बर को पटना में अपने विधायक श्री राम रक्षा यादव का घेराव करने के सिलसिले में गिरफ्तार ो कर 15 दिन भागलपुर कैंग जेल में भी रहा स्रोर जमानत पर छुटा हूं।

दुख के साथ लिखना पड़ता है कि ग्राज तक जो दख देशी या विदेशी सरकार हमें न दे सकी वह दुख छात और जन सवयं समिति के लिये चन्दा वसूल करने वालों ने मेरे भाई नरेश मंडल को सीने में गोली मार कर दिया है। मेरे भाई का कसूर यही था कि चन्दा देने के

लिये उसके पास उस वक्त नगद पैसा नहीं था और वह बाद में चन्दा देने की मोहलत मांग रहा था। लेकिन सामन्तों की भौलाव गोपाल चन्द्र राय उर्फ राजीव रंजन राय, दयानन्द राय, जनार्दन राय ने एक न सुनी । दुष्टों ने मेरे भाई पर रिवाल्वर से तीन फायर किये जिस की एक गोली सीने में लगी और पार निकल गयी।

इस घटना न मेरी ही नहीं बल्कि साम गरीब छात्रों धोर जन साधारण लोगों की बाखें खोल दी है। जब खुद हमारे साथ ये लोग ऐसा व्यवहार कर सकते हैं तो दूसरे के साथ क्या नहीं कर सकने ? ग्राप के ग्रान्दोलन से उन तमाम भीवक सामंतों, काला बाजारियों ग्रीर म्नाफाखोरों की स्वार्बपूर्ति हो रही है जो पुत्रत दर पुष्टत गरीबों का खून चुसते रहे और उन पर हुक्मत करते आये हैं। वही पुराने सामंत महाजन धौर कलंकित लोग जो हरिजन ग्रादिवासियों की सोपडी में धार लगा कर दिवाली मनाते हैं बटाई-दारों के खुन से होली खेलते हैं और उन को झठे जुमें में फंसा कर तबाह करते हैं , आप के आन्दोलन के सरदार हैं। पुलिस भी इन्हीं शोषक धनवानों की खरीदी हुई है। अगर ऐसान होता तो हलक राजक कांड के अभियुक्त दिन दहाड़े रिवाल्वर लेकर सभी छुटान घुमते और गवाहों को जान से मारने की धमकी न देते ? कौन नहीं जानता कि इस कांड में पुलिस ने सामंत परिवार से मोटी रकम लेकर केस को दबा दिया और ऐसे कांड को जान बुझ कर बढावा दिया है। सभी तक एक भी अभियुक्त को न गिरफ्तार किया गया है और न रिवास्वर को जब्त किया गया है। में तमाम अष्ट लोग किस का साथ दे रहे हैं ? जाहिर है आप का ।

इन गोषक पिणाचों के पैरों के नीचे तमाम गरीब भूमिहीन बटाईदार हरिजन धादिवासी और मेहनतकश मजदूर पिस रहे हैं। ग्राप का ग्रान्दोलन हम गरीबों का दर्द हल्का करने के बदले हमारी जान का ग्राहक बन गया है । इसलिये गरीब लोग आप से नाता तोष्ठ रहे हैं।

श्री इन्द्रदीप सिंही

ऐसी घटनाओं के बारे में आप क्या कहते हैं ? क्या इसकी आप सार्वजनिक भत्सेना करेंगे क्या आप खुली घोषणा करेंगे कि आप किस वर्ग के साथ हैं ?

उत्तर की प्रतीक्षा में.

ग्रापका उपेन्द्र गास्त्री

Sir, in this connection, I only wish to draw your attention to the fact that the people who injured Naresh Mandal have not yet been arrested and the revolver from which the shots were fired has not yet been seized. I would also request my friends on this side, particularly Mr. Raj-narain, to speak on this incident where their people are involved...

(interruption)

MR. DEPUTY CHAIRMAN: We will now proceed with the Motion—Shri N. G. Goray. I think, we will have to restrict the time to 10 minutes for each speaker.

MOTION RE STATEMENT IN RELATION TO THE STATE OF JAMMU AND KASHMIR

SHRI N. G. GORAY (Maharashtra): Sir, it is rather late in the day to discuss this accord on Kashmir because event* have moved fast and the accord has already been implemented. But, Sir, without beating about the bush, I would like to say in a straightforward manner that I welcome this accord.

Sir, during the last four or five years, dramatic events have taken place on this iubcoatinent. We have see,n that a leader I like Mujibur Rahman almost emerged out, of the grave and became the first President ' of the liberated Bangladesh. We have also! seen, Sir, a mass leader of the stature of j Jayaprakash Narayan emerging during this period from his self-imposed isolation. Sir, j we have also seen our Prime Minister, who [

was so hesitant and shy a political worker, emerging on the horizon as one of the dominating figures in this world. So, these four or five years have been years of high drama and, therefore, Sir, I was not sur-ptised at Sheikh Abdullah, after 22 years, is coming>back to Kashmir as the Chief Minister once again and taking his place alongside the other leaders of this country.

Sir, I do not look at this accord from a narrow legalistic point of view. I look at it as an event, a remarkable event in the flow of history.

Sir, I was rather disappointed to hear Sardar Swaran Singh's reply to the points that were raised by my friend, Mr. Prakash Vii Shastri. I feel a stronger case could have been made by the Government, and the points that he had raised could have been replied to in a better manner. Sir, 1 am not suggesting even for a moment, that the points that he raised were | irrelevant. They were relevant. But Sir, j we must take into account the broad sweep I of history- It is no use only saying that Sheikh Abdullah is a great patriot, it was he who WSB instrumental in bringing about tne accession of Kashmir to India. All that is granted. But, Sir, if we find fault with those people who refer to the history that between 1953 and 1974 of intervened 1975, we shalLbe condemning the two Prime Ministers who ruled over the destiny of this country during that period. Who can contradict the statement that it was Shri Jawaharlal Nehru himself who had to arrest him? Sir, one of those who took part, active part, in the events of those times Shri Mahavir was Tyagi, who is sitting here. Sir, does it the entire leadership mean that of our country, respected throughout, had SO Sheikh become suddenly allergic to Abdullah ? No. Sir, if we want to be fair, let us admit that there was some distortion in Kashmir and, therefore, India had to deal with that distortion in Kashmir and straighten it out. Let us not try to hide facts. Let us not try to sweep things, that have already happened under the carpet. I know, Sir, that nothing will be gained by raking up